

1	2	3	4
12.	RJ/MP Border to Kota Km.509 to Km.579 (Rajasthan)	67.49	do
13.	Shivpuri Bypass & upto MP/RJ Border Km. 15.00 to Junction of NH-76/NH-3 of NH-25 & Km.579.00 to Km.610 of NH-76 (Madhya Pradesh)	53	do

(c) and (d) Allocation is not made project-wise. The total cost of three ongoing projects is Rs.868.07 Crs against which an expenditure of Rs.540.48 Crs. (Up to June 2009) has been incurred. The balance expenditure of Rs.327.59 Crs. shall be incurred during 2009-10 and 2010-11 out of total allocation of funds made to NHAI. The entire work is expected to be completed by Dec.2010.

Revamping internal security and intelligence apparatus

*74. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in the wake of increase in the terrorist and Naxalite activities, Government has decided to revamp the internal security and Intelligence apparatus in the country;

(b) if so, the details thereof;

(c) whether due to lack in proper coordination between various intelligence agencies, the acts of the terrorists and Naxalites are not properly checked; and

(d) if so, to what extent the revamp of various intelligence and security agencies will put a check on the activities of Naxalites and terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The Government has been, on a continuing basis, reviewing the security arrangements in the light of emerging challenges, including terrorist, and naxalite activities and a number of important decisions and measures have been taken. These measures include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organising of Multi-Agency Centre to enable it to function on 24X7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; and development of online and secure connectivity between Multi-Agency Centre, Subsidiary Multi-Agency Centres and State Special Branches. Further, the Central Government supplements the efforts of the State Governments by providing assistance for security and development which, *inter alia*, include deployment of CPMFs, CoBRA Battalions, provision of funds for modernization of weapons and for other socio-economic and developmental works. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to

strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts in the Schedule.

(c) and (d) Due to close coordination between the intelligence agencies of the Centre and State security and intelligence agencies, a number of terrorist incidents have been averted; and this has also resulted in large number of cases being resolved.

Army's intelligence report about escalation in maoist activities

† *75. SHRI BRIJ BHUSHAN TIWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that intelligence wing of Army has, in its intelligence report, hinted at escalation in maoist activities in 231 districts of thirteen States, including three districts of NCR;

(b) if so, the details thereof and the measures being taken to check such activities;

(c) whether Government is chalking out a concrete plan to tackle the root causes of naxalite violence; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) No, Sir.

(b) Does not arise.

(c) and (d) Government has adopted an integrated approach in dealing with LWE activities in the arenas of security, development and public perception. State Governments deal with the various issues related to LWE activities in the States. The Central Government supplements their efforts in several ways. These include deployment of Central Paramilitary Forces (CPMFs) and Commando Battalions for Resolute Action (CoBRA); sanction of India Reserve (IR) battalions, setting up of Counter-Insurgency and Anti-Terrorism (CIAT) schools; modernisation and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme); re-imbursement of security-related expenditure under the Security Related Expenditure (SRE) Scheme; filling up critical infrastructure gaps under the scheme for Special Infrastructure in Leftwing Extremism affected States; assistance in training of State Police through Ministry of Defence, Central Police Organisations and Bureau of Police Research and Development; sharing of intelligence; facilitating inter-State coordination; launching special intra-State and inter-State coordinated joint operations, assistance in community policing and civic actions.

A meeting of Chief Ministers of seven naxal affected States of Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Maharashtra, Orissa and West Bengal with Union Home Minister was held

†Original notice of the question was received in Hindi